

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.2470/2018

New Delhi, this the 5th day of July, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Vikash Bharti,
Age-26 years,
S/o Lt. Sh. Azad Singh,
R/o H.No.-31, Village-Bajitpur Thakran,
Delhi-39. Applicant.

(By Advocate: Shri Rajesh Kumar for Shri Sachin Chauhan)

Versus

1. Govt.of NCTD
Through the Chief Secretary,
Govt. of NCTD,
Nava Sachivalya IP Estate
New Delhi.
2. The Secretary
DSSSB,
FC-18, Institutional Area,
Karkardooma,
(Near Railway Reservation Centre)
New Delhi-110092
3. The Director,
Delhi Fire Service,
Govt/ of NCT of Delhi,
Connaught Place, New Delhi-1Respondents

ORDER (ORAL)

Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the present OA seeking the following:-

"8.1 To direct the respondents that driving test of applicant alongwith all eligible candidates be re-conducted and the criteria for awarding the marks in the driving test in the present selection for the post of Fire Operator in DFS (Post Code-71/14) be specified and then only final merit list be declared in the present selection process.

8.2 To quash and setaside the information as uploaded on website whereby it is being shown that 'Not appeared in this Exam' despite the fact applicant have participated in selection process.

8.3 To quash and set aside the final select list dated 16.11.2017

Or/and

i) Any other relief which this Hon'ble Court deems fit and proper may also awarded to the applicant."

3. It is submitted that the applicant has made number of representations including Annexure A-2 representation dated 19.05.2018 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid representation dated 19.05.2018 of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Praveen Mahajan)
Member (A)

(V. Ajay Kumar)
Member (J)

